

(9) OR

vide court order ext

20.5.93 legal notices  
issued to the Nesthls  
vide despatch no 3481 to  
3482 of 23.6.93

No reply has been  
filed so far  
submitted.

14/7/93

Dated:- 15.7.93

(10) Hon. Mr. A.K. Sinha, J.M.

Hon. Mr. V.K. Seth, A.M.

Heard the learned counsel for the parties. The learned counsel for the respondents submits that since the date of receiving the applications appearing in the Civil Services (Preliminary) Examination <sup>1993</sup> has been extended upto 2.3.93 and the applications of the applicants were received before that date and consequently, the applications have already been accepted by the U.P.S.C. so in that view of the matter, it has been submitted that these applications have now become infructuous. These facts are admitted by the learned counsel for the applicant.

Consequently, considering the submission and in view of the facts that the applications of the applicants have since been accepted by the U.P.S.C. as a result of the extension of the date for receiving the applications for appearing in the Civil Services (Preliminary) Examination, 1993, these applications have now become infructus and the result, therefore, is that they are dismissed as infructuous.

W.V  
A.M. 07/07/93 New Delhi.

J.M.